

SPECIAL BENCH

ITEM NO.112

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CA No.08/2024 IN CP No.05/ALD/2023

CORAM:

- 1. SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 18th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	SHRIJEE INFRACON PVT. LTD. V/S ROC, KANPUR.
UNDER SECTION	252 (3) OF COMPANIES ACT 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

- Ms. Babita Jain, Adv. : *For Petitioner & Applicant in CA No.08/2024*
Sh. Krishna Dev Vyas, Adv. : *For the RoC*
Sh. Gaurav Mahajan, Sr. S.C. : *For the I.T. Deptt.*

ORDER

- 1.** Ld. Counsel representing the ROC states that the reply to the delay condonation application has been filed.
- 2.** Ld. Counsel representing the Petitioner/ Applicant states that she does not wish to file the rejoinder to the said reply and wants to argue the case.
- 3.** This being a Special Bench, at the request of the learned counsels representing the parties, the matter is adjourned for further hearing on 8th August, 2024 before the Regular Bench.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Manni Sankariah Shanmuga Sundaram)
Member (Judicial)**

18th July, 2024

*Kavya Prakash Srivastava
(Stenographer)*